NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 67/(MAH)/2017 MA No. 493/2017,502/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

Reliance Commercial Finance Ltd.

V/s.

Gupta Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

1 . PRAVEER SHETTY

ilb Res Legal
for Committee of Greditors of
Grupta Corporation Published.

2.

ASHESH PHASE)

Adv. fa entrolise moneyement of Corp. Debter

ORDER

MA 493/2017 & 502/2017 IN CP No.67/I&BP/NCLT/MB/MAH/2017

On the Application filed by one of the Financial Creditors seeking modification to the order dismissing the application filed u/s.77 of the Code holding that jurisdiction to initiate action u/s 77 lies with Special Court, this Bench has no merit in this application on two counts, one - it has correctly held that jurisdiction lies with special court, two - this Bench did not direct the applicant to directly approach the special court ignoring the procedure laid under the Code. Therefore, this Application is dismissed as misconceived clarifying that the applicant is at liberty to initiate proceedings in accordance with the law.

At request of the Applicant, list this matter on 19.12.2017.

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)